



2026:AHC:10072

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5246 of 2025

Harishchandra And 8 Others

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar, Rajesh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel, and perused the record.

2. At the outset, learned counsel for the petitioners prayed for and permitted to correct the date of the restoration application as mentioned in the prayer clause of the writ petition, during course of the day

3. The petitioners have invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following relief:-

"a) Issue a writ, order or direction in the nature of mandamus directing the Respondent No.2 (Consolidation Officer, Imiliya, Mau) to decide the Restoration Application dated 25.08.2007 in Case No. RST/0867 of 2007, Computerised Case No. 200754155156030867 (Satiram Versus State), Under Section 9-A(2) of U.P. C.H.Act, pending since 2007 within stipulated time."

4. It is submitted by the learned counsel for the petitioners that the restoration application dated 25.08.2007 filed by the petitioner against the order dated 10.8.2007 passed by the Consolidation Officer is pending consideration, despite the fact that the opposite party has appeared and the case is ready for final adjudication.

5. Learned Standing Counsel has no objection in case a direction is issued for expeditious disposal of the aforementioned matter.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally

dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of **four** months from the date of receipt of a certified copy of this order.

7. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

8. With the aforesaid direction, present writ petition is **disposed of**.

January 14, 2026

vkg

(Dinesh Pathak,J.)